RAJYA SABHA

Friday, the 11th March 1966/the 20th Phalguna, 1887 (Saka)

The House met at eleven of the clock MR CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

UNAUTHORISED LEVIES BY GOVERNMENT AIDED SCHOOLS IN DELHI

*463. $\begin{cases} Shri M P. Bhargava \dagger \\ Shri V M. Chordia : \end{cases}$

Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that a number of Government aided schools in Delhi are still charging unauthorised levies in contravention of Article 118 of Delhi Education Code;

(b) if so, what is the number of such schools; and

(c) what steps are being taken to enforce that no unauthorised levies are realised by Government aided schools in Delhi?

THE MINISTER OF EDUCATION (SHRI M C CHAGIA) (a) and (b) The information is being collected

(c) The audit authorities of the Education Department of the Delhi administration scrutinise the accounts of the schools from this view-point. The Directorate also initiates enquiries if such cases are brought to notice

SHRI M. P. BHARGAVA : May I know from the hon. Minister what information is being collected since this matter has been raised by me for the last four years? I do not know at this stage what information is still being collected I would also like to know if any instructions were issued to the Delhi schools on this subject after this question was raised quite a number of times in this House.

SHRI M C CHAGLA : Yes, Sir. The instructions are specific and the grant-in-

and is also specific The schools are not entitled to levy any charges other than those unauthorised under article 118. If they do it and if it is detected in the course of audit, necessary action is taken When we get the accounts, they are audited and if we find that any levy has been made which is not authorised, action is taken. If our attention is drawn even otherwise to the fact that a part.cular school is levying any unauthorised charge, we investigate and take action

SHRI M P BHARGAVA: May I know whether any action has been taken against any schools in Delhi which are charging such unauthorised levy and, if so, against how many schools action is taken ?

SHRI M. C CHAGLA, Well, I have got the figures In 1958 the Delhi Administration reported that 24 aided schools were raising contributory donations over and above the prescribed rates of fees in one form or the other The whole question was examined in detail by the Mins'ry of Education in consultation with the Delhi Administration and in May 1960 the Ministry issued instructions to the Delhi Administration that in order to improve the educational standards the schools might be permitted to charge a special development fee from the students at a flat rate with the prior approval of the Director of Education They also laid down that the fees so collected were not to be utilised for meeting the management's share of maintenance expenditure. The purposes for which such fees could be charged are :----

- (a) Appointment of additional qualified teachers in excess for the number of teachers admissible to the school under the grant-in-aid rules
- (b) Teaching of subjects for which no grant is admissible from the Directorate.
- (c) Purchase of special teaching aids and equipment.
- (d) Provision of special amonities to children like additional fans, supply of cold drinking water medical aid and hobbies.

[†]The question was actually asked on the floor of the House by Shri M P. Bhargava | L27RS^{/66}-1

श्री राम सहाय : क्या में माननीय मंती जी से यह जान सकूंगा कि जब आप इस बारे में जांच कर रहे हैं, तो इस बात की भी जांच करेंगे कि जो स्कूल इस प्रकार से ज्यादा पैसा क्यूल करते हैं, वे कुछ मैनेजमेंट में खराबी होने की वजह से, आर्थिक स्थिति खराब होने की वजह से करते हैं या फिर मैनेजमेंट स्कूल के ग्रलावा अपने फायदे के लिए इस तरह का पैसा इकटठा करता है ?

SHRI M. C. CHAGLA: Because there has been mal administration and we are not wholly satisfied with the manner in which the aided schools are being run, the Delhi Secondary Education Bill was introduced and now it is pending before the Select Committee. I hope when the Bill is passed, the Administration will have more powers to deal with the schools which do not act in conformity with the standards we have laid down.

SHRI DEOKINANDAN NARAYAN: May I know if it is a fact that there are some schools in Delhi which charge certain amounts for building purposes? Is that allowed?

SHRI M. C. CHAGLA: Well, Sir, the only fee we allow is this developmental fee and that too with the prior approval of the Director of Education and it has got to be utilised for the purposes I have mentioned.

SHRI DEOKINANDAN NARAYAN: But there are certain schools which are charging fees for building purposes. Will the Government make enquiries?

SHRI M. C. CHAGLA: If my hon. friend gives me the names of those schools, I shall certainly have the matter enquired into.

PANDIT S. S. N. TANKHA: What action has been taken by the Government against such institutions which have been found to be charging fees against the orders of the Government?

SHRI M. C. CHAGLA: Recently, the only complaint we received was against the Ram Roop Vidya Mandir Higher Secondary School and the allegations regarding unauthorised levies by the management have been referred to the Director of Education for further investigation. In fact, we have got two sanctions before us. If we find that the money has been utilised for an unauthorised purpose, we deduct that amount from the grant. The second sanction is that we can withdraw recognition.

SHRI G. M. MIR: The hon. Minister has said that a number of schools have collected unauthorised funds. May I know from the hon. Minister whether the funds so collected have been refunded to the persons concerned or not?

SHRI M. C. CHAGLA: As I said, they are deducted from the grant-in-aid. Therefore, automatically they get so much less. For example, if they collect an unauthorised fund of Rs. 500 and if the grant is Rs. 50,000, we deduct that Rs. 500 from the grant.

SHRIMATI LALITHA (RAJAGOPA-LAN): How many unauthorised schools have come up and what steps have the Government taken to prevent any unauthorised schools coming up?

SHRI M. C. CHAGLA: Well, Sir, no unauthorised schools can come up because before a school is recognised it has got to be accepted by the Administration.

SHRIMATE SHAKUNTALA PARANJ-PYE: Sir, a complete answer to Mr. Mir's question was not given. He wanted to know if the money collected from such individuals was refunded to them.

SHRI M. C. CHAGLA: No, Sir. That is not possible. But I take it that it comes to the same thing. If the school collects something unauthorisedly, its grant is cut down and to that extent it gets less from the Government.

MR. CHAIRMAN : The school loses but does the person concerned get his money back? That is the question.

SHRI M. C. CHAGLA: We do not know how it is collected; it is very difficult to say that.

SHRI ARJUN ARORA: May I know if the attention of the Government has been drawn to the faot that students and their guardians subject themselves to this practice of unauthorised payments, because there is paucity of schools in Delhi and the students find it very difficult to get admissions and, if so, will the Government take some steps to increase the number of schools in Delhi and extend educational facilities in the city?

SHRE M C CHAGLA Well SH. no student is denied education. In Delhi we have a zonal basis and we see to it that there are enough schools for each zone. The difficulty arises when the parents want to send their children not to the school in the zone but outside it. Anyway, I can assure my hon, friend that if all parents send their children to the schoo's which are in a particular zone, there will be no difficulty at all.

श्री रामकुमार मुवालका : क्या में माननीय मंत्री जी से जान सकूगा कि जितने एडेंड स्कूल हैं उनमें कोई फीस ली जाती है ? यदि ली जाती है, तो कितनी ली जाती है ?

SHRI M. C. CHAGLA. The rate of fees I have not got here.

*464. [The questioner (Shri M. C. Shah) was absent. For answer, vide col. 2843 infra.]

465. [The questioners (Sarvashri Ram Singh, S. S. Mariswamy, L. K. Gujral, Ramgopal Gupta and Bansilal) were absent. For answer, vide col. 2844 infra]

RULES OF RECOGNITION OF TRADE UNIONS

*466 SHRI D. THENGARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are any specific rules for the recognition of a trade union of the Posts and Telegraphs Department; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI JAGANNATH RAO): (a) The recognition of Unions of industrial workers, which may be called Trade Unions, is governed by the rules for recognition of associations of industrial employees (including railway employees) of Government of India, circulated by the Ministry of Labour under their Memo No. LR. 26(40) dated 22.6.50

Service Associations of employees in the category of Civil Servants *i.e.*, nonindustrial staff were recognised under the C.C.S. (R.S.A.) Rules, 1959 promulgated by the Ministry of Home Affairs. Those rules have, however, been held in abeyance following Supreme Court's decision striking down Rule 4(B) of the erstwhile C.C.S. (Conduct) Rules, 1955.

(b) Copies of the Rules referred to in (a) above, are placed on the Table of the Sabha [See Appendix LV, Annexure No 38]

According to SHRI D. THENGARI. clause 7 of the Central Civil Services Rules, if in the opinion of Government a Service Association recognised under these rules has failed to comply with the conditions set out in rule 4, rule 5 or rule 6, the Government may withdraw the recognition accorded to such Association. Is this right to withdraw recognition based merely upon subjective satisfaction of the Government or the authority or there are any objective conditions prescribed ? If there is any difference of opinion between the authorities and the Service Association regarding the fulfilment or non-fulfilment of those objective conditions the violation of which entitles the Government to withdraw the recognition, what procedure is prescribed for the Association to either make an appeal or to get its recognition restored establishing a fact that they have not violated those objective conditions?

SIRI JAGANNATH RAO As I stated earlier in the main answer, this Rule 4(2) was struck down by the Supreme Court and the operation of these rules was kept in abeyance The Ministry was advised by the P. & T. Department to proceed with the Union and not to insist on their recognition.

SHRI D THENGARI Will the Government assure us that for the purpose of recognition for participation in the Whitley Council machinery the Union will not be required to abandon their legtimete right to strike?

SHRI JAGANNATH RAO \cdot All these questions are being considered. I hope in a month or two some arrangement will be arrived at.